

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 391 of 2013
in Appeal No. 294 of 2013**

Dated : 18th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Indian Hotels & Restaurant Association & Anr. ... Appellant(s)

Versus

**Maharashtra State Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Shikha Ohri
Mr. Hemant Singh**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2
Mr. Buddy A. Rangandhan
for R.1**

**IA No. 395 of 2013
In Appeal No. 299 of 2013**

MIDC Marol Industries Association Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2
Mr. Buddy A. Rangandhan**

for R.1

IA No. 437 of 2013
In Appeal No. 331 of 2013

The Tata Power Co. Ltd.

.... Appellant(s)

Versus

Maharashtra State Electricity Regulatory
Commission & Anr.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
 Mr. Sakya Singha Chaudhuri
 Ms. Prerna Priyadarshini
 Ms. Kanika Chugh

Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.
 Ms. Anjali Chandurkar
 Mr. Hasan Murtaza
 Mr. Aditya Panda for R-2
 Mr. Buddy A. Rangandhan
 for R.1

IA No. 443 of 2013
In Appeal No. 333 of 2013

Mumbai Grahak Panchayat

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory
Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Shirish Deshpande
 Ms. Varsha Raut

Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.
 Ms. Anjali Chandurkar
 Mr. Hasan Murtaza
 Mr. Aditya Panda for R-2
 Mr. Buddy A. Rangandhan
 for R.1

ORDER

After hearing the learned counsel for the parties, we feel that the main Appeals may be taken up for final disposal.

Post the Appeals as well as I.A. for final disposal on **24th to 28th March, 2014 at 2.30 p.m.** In the meantime, the pleadings be completed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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